NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 84/(MAH)/2009 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE PARTIES: Shri Dushyant Patel & Anr.

V/s.

M/s. Aakash Lavlesh Leisure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Manish Sharma	Authorised Representation	Josharma Att
2	Dushyant Patel	(PCS Dharmon zaveni) Pehihoner	L'assilia
3)	Rahul Chitnic	Advocate	
4	Rishabh Sha	pervar and of the	
5	Shiein Shail	Ch Adrocate ilb for R. Mo. 3+06	St.
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<u>Order</u> <u>CP. No. 84/397-398/CLB/MB/MAH/2009</u>

On hearing the submission from the either side, it appears that contention in between the parties is in respect to the shareholding of the Petitioner and on the valuation given by the valuer.

Since this Bench is of the view that these two issues can be decided together, main petition as well as CA 17/2016 is posted for hearing on 10.10.2016.

On CA 17/2016, for having Petitioner already filed reply and for R3 to R6 having assured that their reply would be filed during course of the day, R-2 who is absent today is at liberty to file rejoinder, if any, within 10 days hereafter.

List this matter for hearing as mentioned above.

Sd/-

B.S.V. PRAKASHKUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)